Statement-II Sector-wise CSR expenditure

(in ₹ Crores)

S1. N	No. Sectors	2014-15	2015-16	2016-17
1.	Healthy Eradicating Hunger/Poverty and malnutrition/ Safe drinking water/Sanitation	2,525.93	4,545.00	3,396.88
2.	Education/ Differently Abled/ Livelihood	3,188.09	4,881.26	5,123.66
3.	Rural development	1,077.47	1,427.14	1,550.24
4.	Environment, Animal Welfare, Conservation of Resources	835.88	905.62	1,239.52
5.	Swachh Bharat Kosh	113.86	324.73	165.09
6.	Any Other Funds	277.10	326.89	412.40
7.	Gender equality Women empowerment/ Old age homes/Reducing inequalities	189.92	337.45	434.78
8.	Prime Minister's National Relief Fund	228.18	213.70	150.71
9.	Encouraging Sports	57.62	137.58	172.56
10.	Heritage Art and Culture	117.37	117.58	296.86
11.	Slum Area Development	101.14	14.31	49.80
12.	Clean Ganga Fund	5.47	32.65	24.23
13.	Other Sectors (Technology Incubator And Benefits To Armed Forces, Admin Overheads and others*)	1,347.90	1,102.38	447.57
	Total Amount (in ₹ Crore)	10,065.93	14,366.29	13,464.30

^{*} Not specified

CSR spending in Jharkhand for development

 $\dagger 158.$ SHRI SAMIR ORAON: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of number of all companies spending in CSR head during last three years till date in the State of Jharkhand and the total number and names of those districts where the amount was spent in CSR head, year-wise; and

[†]Original notice of the question was received in Hindi.

(b) the details of total amount spent by companies in CSR head dedicated for employment and increasing income of local communities and people affected by mining project and for environment protection and sustainable development in the State of Jharkhand?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) On the basis of filings made by companies upto 30.06.2018 in the MCA21 registry, the details of the Corporate Social Responsibility (CSR) funds spent in Jharkhand for the financial years 2014-15,2015-16 and 2016-17 are tabulated below:

Parameter		Financial Years		
	2014-15	2015-16	2016-17	
Number of Companies	56	114	138	
CSR Expenditure (in ₹ crores)	80	118	95	

The districts-wise data is given in the Statement-I (See below).

(b) No such data is maintained. However, the sector-wise details of the CSR expenditure in Jharkhand are given in the Statement-II.

Statement-I

Districts -wise csr expenditure (in ₹ Crores)

Sl. N	o. District's name	2014-15	2015-16	2016-17
1.	Bokaro	0.37	1.19	0.13
2.	Dhanbad	1.91	6.04	5.01
3.	Hazaribagh	0.80	1.41	0.52
4.	Rachi	0.83	6.95	14.17
5.	Griridih	0.00	2.19	2.90
6.	East Singhbhum	-	2.84	-
7.	Dumka	-	0.00	0.37
8.	Godda	-	0.01	0.02
9.	Jamtara	-	-	0.00
10.	Khunti	-	-	0.36
11.	Koderma	-	-	0.01

100	Written Answers to	[RAJYA SABHA]	Unstarred Questions	
Sl. N	o. District's name	2014-15	2015-16	2016-17
12.	Pakur	-	-	0.01
13.	Palamu	-	-	0.00
14.	Simdega	0.25	0.05	0.18
15.	West Singhbhum	-	0.63	0.47
16.	Deoghar	-	0.93	0.46
17.	Gumla	-	0.02	
18.	NE/Not Mentioned	75.40	95.93	70.00
	Total	79.56	118.17	94.63

(Source: National CSR Data Portal)

Statement-II

Sector-wise CSR expenditure in Jharkhand for FY 2014-15, FY 2015-16 and FY 2016-17 CSR Expenditure

(In ₹ Crores)

Sl. No	o. Sectors	2014-15	2015-16	2016-17
1.	Health/Eradicating Hunger/Poverty and malnutrition/Safe drinking water/Sanitation	40.51	69.40	16.39
2.	Education/Differently Abled/Livelihood	8.97	14.89	28.20
3.	Rural development	19.04	11.40	10.94
4.	Environment, Animal Welfare, Conservation of Resources	8.94	13.41	4.45
5.	Swachh Bharat Kosh	-	-	0.02
6.	Any Other Funds	0.10	0.11	0.18
7.	Gender equality/Women empowerment/Old age homes/Reducing inequalities	0.92	1.65	11.26
8.	Prime Minister's National Relief Fund	0.02	0.04	-
9.	Encouraging Sports	0.43	0.40	19.22
10.	Heritage Art and Culture	0.03	0.21	0.19
11.	Slum Area Development	-	0.01	

Sl. N	No. Sectors	2014-15	2015-16	2016-17
12.	Clean Ganga Fund	-	-	-
13.	Other Sectors (Technology Incubator And Benefits To Armed Forces, Admin Overheads and others*)	-	0.02	0.05
	NEC/Not mentioned	0.60	6.63	3.73
	Total Amount (in ₹ Crore)	79.56	118.17	94.63

^{*} Not specified

Mechanism to detect corporate frauds

- 159. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of CORPORATE AFFAIRS be pleased to state:
- whether Government has put in place any mechanism to detect corporate frauds at nascent stage;
 - if so, the details thereof and if not, the reasons therefor;
- whether Government has assessed the efficacy of existing fraud detection mechanism in corporate world; and
 - if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) to (d) The Government had set up Serious Fraud Investigation Office (SFIO) through a Government Resolution dated 2nd July, 2003 to look into cases of serious corporate fraud. The Central Government has ordered and assigned to SFIO, a number of investigation cases involving many companies where alleged fraudulent activities by corporates were reported. These include cases of misappropriation of funds by the promoters/top management and cheating the money lende₹ Statutory status to the Serious Fraud Investigation Office has been granted under the Companies Act, 2013.

The Government has taken a number of measures to curb and prevent corporate frauds: (i) 'Fraud' as a substantive offence has been introduced in the Companies Act, 2013; (ii) stricter norms of Corporate Governance have been provided in the Companies Act, 2013; (iii) it has been made mandatory for every existing or prospective directors